

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 141/MP/2016

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in Tariff as a result of increase in Capital Cost of the Mundra UMPP due to Change in Law events during the Construction period.
- Date of hearing : 9.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Coastal Gujarat Power Limited.
- Respondents : Gujarat Urja Vikas Nigam Limited and Others.
- Parties present : Shri Amit Kapur, Advocate, CGPL
Shri Abhishek Munot, Advocate, CGPL
Shri Malcolm Desai, Advocate, CGPL
Shri Bijay Mohanti, Advocate, CGPL
Shri M. G. Ramachandran, Advocate, Rajasthan Discoms
Ms. Anushree Bardhan, Advocate, Rajasthan Discoms
Ms. Ranjitha Ramachandran, Advocate, Rajasthan Discoms
Ms. Swapna Seshadri, Advocate, PSPCL and Haryana Discoms

Record of Proceedings

Learned counsel for PSPCL and Haryana Discoms requested for two weeks time to file reply to the petition. Request was allowed by the Commission.

2. The Commission directed PSPCL and Haryana Discoms to file its reply by 2.3.2017 as a last chance with an advance copy to the petitioner, who may file its rejoinder, if any, by 10.3.2017. The Commission directed the petitioner and the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 23.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**